

AND:

- 1 . STATE BY MALEBENNUR POLICE
HARIHAR TALUK
DAVANAGERE DISTRICT – 577 602
REP. BY HIGH COURT PUBLIC PROSECUTOR.

- 2 . SMT. SAVITHRAMMA
.....

... RESPONDENTS

(BY SMT YASHODHA K.P., HCGP FOR R1;
SRI S.G.RAJENDRA REDDY, ADVOCATE FOR R2)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 482 OF CR.P.C., PRAYING TO QUASH THE ENTIRE PROCEEDINGS AND ALLOW THE ABOVE PETITION AND SET ASIDE THE ORDER DATED 10.01.2023 IN SC/ST(SPL.CASE.NO.24/2016 ON THE FILE OF THE II ADDITIONAL DISTRICT AND SESSIONS JUDGE, DAVANAGERE AND ALLOW THE APPLICATION FILED BY THE PETITIONER U/S.227 OF CRPC.

THIS CRIMINAL PETITION HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 06.10.2023, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

ORDER

The petitioners/accused 1 to 8 are knocking at the doors of this Court in the subject petition calling in question proceedings in SC & ST (Spl.) Case No.24 of 2016 arising out of crime in Crime

No.146 of 2016 for offences punishable under Sections 3(1)(10) and (11) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 ('the Act' for short) and Sections 506, 341, 504, 143, 147, 148, 149, 323, 324 and 354(B) of the IPC and order dated 10-01-2023 passed in the said case by the II Additional District and Sessions Judge, Davangere, declining to discharge the petitioners from the array of accused.

2. Facts, in brief, adumbrated are as follows:-

The 2nd respondent, wife of one Nagappa is the complainant. It is alleged that special poojas are being held at Gadi Chowdeshwari Temple ('the Temple' for short) on every new moon day and full moon day of the month and to witness the said occasion on 17-09-2016, the complainant and her husband along with others seek to visit Gadi Chowdeshwari Temple at 9.00 a.m., at which point in time the petitioners along with others are alleged to have stopped the complainant and her family, assaulted the complainant and her husband including the child and have hurled several abuses against them taking the name of the caste and

prevented them from entering the temple. It is thereafter, the complainant registers a complaint before the jurisdictional police on 18-09-2016, the next day, alleging all the incidents that became ingredients of offences punishable under Section 3(1)(10) and (11) of the Act and other offences under the IPC. This becomes a crime in Crime No.146 of 2016 for the afore-mentioned offences. The police then conduct an investigation on the allegations made by the complainant, records statements of witnesses including eye witnesses and draw up a charge sheet against the petitioners for all the aforesaid offences including an offence under Section 354B of the IPC. The moment the charge sheet is filed, the petitioners have knocked at the doors of the learned Sessions Judge by filing an application under Section 227 of the CrPC seeking their discharge from the array of accused. The learned Sessions Judge, by a detailed order, turns down the application on 10-01-2022. It is turning down of the application for discharge and filing of the charge sheet is what has driven the petitioners to this Court in the subject petition.

3. Heard Sri P.S.Malipatil, learned counsel appearing for the petitioners, Smt. K.P. Yashodha, learned High Court Government Pleader appearing for respondent No.1 and Sri S.G. Rajendra Reddy, learned counsel appearing for respondent No.2.

4. The learned counsel Sri P.S. Malipatil representing the petitioner would vehemently contend that there are no ingredients that would become the offence under Section 3(1)(10) and (11) of the Act. He would further emphasize the fact that trial is now sought to be conducted on the provisions which have undergone an amendment with the corresponding provision being Section 3(1)(r) and (s) of the Act. Therefore, it is vitiated on account of non-application of mind. Taking this Court through the provisions of the Act, he would contend that even if it is accepted that abuses have been hurled, they have been hurled between the walls of the temple which would not become a public place or place of public view to attract the offence and therefore, seeks quashment of entire proceedings contending that the 1st petitioner has registered a civil suit against the complainant and others. It is, therefore, the impugned complaint is an act of wrecking vengeance on that score.

5. Per-contra, the learned High Court Government Pleader Smt. K.P. Yashodha would vehemently refute the submissions contending that the petitioners have, in fact, indulged in all the ingredients that would become offences under the Act. The incident has taken place 7 years ago, pursuant to which, charge sheet was also filed immediately. But, the petitioners have preferred the present petition in the year 2023. She would further contend that there are seriously disputed questions of fact, which would require trial for the petitioners to come out clean.

6. The learned counsel representing the complainant Sri S.G. Rajendra Reddy would also toe the lines of the learned High Court Government Pleader again taking this Court through the complaint and the charge sheet so filed to contend that it is a matter of trial for the petitioners to come out clean, as they are *prima facie* guilty of hurling of abuses and physically assaulting the complainant and others in an open place. In unison both the State and the complainant would seek dismissal of the petition.

7. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

8. Though the afore-narrated facts are not in dispute, they would require a slight reiteration. The petitioners are persons belonging to the same village where the complainant and her husband reside and a civil suit is also pending between the parties. The temple i.e., Gadi Chowdeshwari is situated at Vinayaka Camp in Harihar Taluk where both the complainant and the accused reside and special poojas are organized on every new moon day, and full moon day of the month, at the Temple. The deity is worshipped by one and all of the area.

9. On 17-09-2016 the complainant, her husband and their child along with other villagers were stopped at the stairs of the temple preventing their entry into the temple by the petitioners. The blocking is on account of the reason that the complainant and others in the group belonged to Scheduled Caste and their entry into the Temple will make the Temple unholy. They were restrained and when the complainant and her husband protested, they were

assaulted. This triggered registration of a complaint against the petitioners who were all responsible for such action aforesaid. Since the entire issue has triggered registration of complaint, I deem it appropriate to notice the complaint. It reads as follows:

“ಮಲೇಬೆನ್ನೂರು ಪೋಲೀಸ್ ಠಾಣಾಧಿಕಾರಿಗಳ ಸನ್ನಿಧಾನಕ್ಕೆ.

ಮಾನ್ಯರೇ.

ಸಾವಿತ್ರಮ್ಮ ಕೋಂ ನಾಗಪ್ಪ ವಯಸ್ಸು 35 ವರ್ಷ, ಮಾದಿಗ ಜನಾಂಗ, ವಾಸ ವಿನಾಯಕನಗರ ಕ್ಯಾಂಪ್, ಕುಂಬಳೂರು ಪೋಸ್ಟ್, ಮಲೇಬೆನ್ನೂರು ಹೋಬಳಿ, ಹರಿಹರ ತಾಲ್ಲೂಕು, ಆದ ನಾನು ಕೊಡುವ ಪಿಯಾರ್ಡು ಏನೆಂದರೆ:

ನಮ್ಮ ಗ್ರಾಮವಾದ ವಿನಾಯಕನಗರ ಕ್ಯಾಂಪ್‌ನಲ್ಲಿ ಪುರಾತನ ಕಾಲದಿಂದಲೂ ‘ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಿಯ ಗುಡಿಯಿದ್ದು, ಇದಕ್ಕೆ ಎಲ್ಲಾ ಜಾತಿಯ ಜನರು ಪೂಜಿಸುತ್ತಾ ಬಂದಿದ್ದಾರೆ. ಆ ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಿಯ ಅರ್ಚಕರಾಗಿ ಕೇರಳ ಮೂಲದ ಲಕ್ಷ್ಮಿನಾರಾಯಣ ಭಾರತಿಯವರು ಪೂಜೆ ಮಾಡುತ್ತಾ ಬಂದಿದ್ದರು. ‘ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಿ’ ಗುಡಿಯ ಸುತ್ತಲಿರುವ ಜಾಗವನ್ನು ಗ್ರಾಮಸ್ಥರು ದೇವಸ್ಥಾನಕ್ಕೆ ಕೊಟ್ಟಿದ್ದರು. ಕಮಿಟಿ ರಿಜಿಸ್ಟರ್ ಆಗಿರದ ಕಾರಣ ಅರ್ಚಕರಾದ ಕೇರಳ ಮೂಲದ ಲಕ್ಷ್ಮಿನಾರಾಯಣ ಭಾರತಿಯವರ ಹೆಸರಿಗೆ ರಿಜಿಸ್ಟರ್ ಮಾಡಿಸಲಾಯಿತು. ಅವರ ಸಹಾಯಕನಾಗಿ ಕರ್ನಾಟಕ ಮೂಲದ ಪಾಂಡುರಂಗ ಭಟ್ಟ ಬಂದ. ಈಗ ಭೂಮಿಗೆ ಹೆಚ್ಚಿಗೆ ಬೆಲೆ ಬಂದಿದ್ದರಿಂದ ದೇವಸ್ಥಾನದ ಆಸ್ತಿ ಲಪಟಾಯಿಸುವ ಸಲುವಾಗಿ ಸುಳ್ಳು ಪತ್ರ ಮಾಡಿ ಕಮಿಟಿಯವರ ಮೇಲೆ ಪಾಂಡುರಂಗ ಭಟ್ಟ ಕೇಸ್ ಕೂಡ ಹಾಕಿದ್ದ. ಈ ವಿಷಯ ಊರಿನಲ್ಲಿ ಎಲ್ಲರಿಗೂ ಗೊತ್ತಿತ್ತು. ದೇವಸ್ಥಾನದ ಉಳಿದ ಜಾಗೆಯಲ್ಲಿ ದೇವರ ಆಶ್ರಮ ಕೂಡ ಇದೆ. ದೇವಸ್ಥಾನವು ಒಳಗೊಂಡಂತೆ ದೇವಸ್ಥಾನದ ಸುತ್ತಾ ಕಾಂಪೌಂಡ್ ಕೂಡ ಇದೆ.

ಸಂಪ್ರದಾಯದಂತೆ ಪ್ರತಿ ಹುಣ್ಣಿಮೆ-ಅಮಾವಾಸ್ಯೆಗೆ ದೇವಸ್ಥಾನದಲ್ಲಿ ವಿಶೇಷ ಪೂಜೆ ನಡೆಯುತ್ತದೆ. ಅದರಂತೆ ಈ ಹುಣ್ಣಿಮೆಗೂ ನಾನು, ನನ್ನ ಗಂಡ ನಾಗಪ್ಪ ಬಿನ್ ಓಬಳಪ್ಪ 40 ವರ್ಷ, ನಮ್ಮ ಗ್ರಾಮದ ಲಲಿತಮ್ಮ ಕೋಂ ಪರಶುರಾಮಪ್ಪ 35 ವರ್ಷ, ಗೌರಮ್ಮ ಕೋಂ ಹನುಮಂತಪ್ಪ 55 ವರ್ಷ, ರತ್ನಮ್ಮ ಕೋಂ ತಿಪ್ಪಣ್ಣ 42 ವರ್ಷ ಇವರ ಜೊತೆ ‘ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಿ’ ಗುಡಿಗೆ ನಿನ್ನೆ ದಿನ 17/09/2016ರ ಬೆಳಿಗ್ಗೆ 9:00 ಗಂಟೆಗೆ ಹೋದಾಗ ಮೇಲೆ ಹೇಳಿದ 1. ಪಾಂಡುರಂಗ ಭಟ್ಟ ಬಿನ್ ಲಕ್ಷ್ಮಣರಾವ್, 65 ವರ್ಷ, 2. ಉಷಾ, ವಯಸ್ಸು 55 ವರ್ಷ, 3. ಶಾರದ ಬಿನ್ ಎಸ್. ಎಸ್. ಪಾಟೀಲ್, 35 ವರ್ಷ, 4. ವಿಲಾಸ ಲದ್ಡಾ ಬಿನ್ ಅಂಬಾಸಾ ಲದ್ಡಾ, 45 ವರ್ಷ, 5. ವೆಂಕಟನಾರಾಯಣ ಬಿನ್ ಸತ್ಯನಾರಾಯಣ, 65 ವರ್ಷ, 6. ಚಿದಾನಂದ, 50 ವರ್ಷ, 7. ರವಿ, 40 ವರ್ಷ, 8. ಉಮಾ, 38 ವರ್ಷ ಇವರೆಲ್ಲರೂ ಮುಂಚೆಯೇ ಅಲ್ಲಿದ್ದು, ನಾವು ದೇವಸ್ಥಾನದ ಓಳಿಗೆ ಪ್ರವೇಶಿಸುತ್ತಿದ್ದಾಗ, ಇವರೆಲ್ಲರೂ ನಮಗೆ ತಡೆದು ನಿಲ್ಲಿಸಿ, ಪಾಂಡುರಂಗ ಭಟ್ಟ ನಮ್ಮನ್ನು, “ನಿಮಗೆ ಎಷ್ಟು ಧೈರ್ಯ, ನಾವೆಲ್ಲಾ ಇನ್ನೂ ಇರುವಾಗಲೇ ಮಾದರಾದ ನೀವು. ಈ ತಳವಾರ ಬ್ಯಾಡರನ್ನು ಕರಕೊಂಡು ಬಂದಿರಾ ಸುಳೇರಾ?” ಎಂದು ನಮಗೆ ಅವಾಚ್ಯ ಶಬ್ದಗಳಿಂದ ಬೈಯುತ್ತಾ ವಿಲಾಸ ಲದ್ಡಾ, ರವಿ, ವೆಂಕಟನಾರಾಯಣ ಹಾಗೂ ಚಿದಾನಂದ ಇವರನ್ನು ಕುರಿತು “ಇಲ್ಲಿರುವ ಕಟ್ಟಿಗೆ ತೊಗೊಂಡು ಈ ಬ್ಯಾಡ ಸುಳೇರನ್ನು ಒಳಗೆ ಬರದಂತೆ ಹೊಡೀರಿ” ಅಂತ ಹೇಳುತ್ತಿದ್ದಂತೆ, ವಿಲಾಸ ಲದ್ಡಾ ಹಾಗೂ ಚಿದಾನಂದ ನನ್ನ

ಗಂಡನಾದ ನಾಗಪ್ಪನ ಎದೆಗೆ ಕೈಹಾಕಿ ಅಂಗಿ ಹರಿದು. “ಬನೋ ಮಾದರ ಬೋಳಿಮಗನೇ, ನಮ್ಮನ್ನೇ ಅಪವಿತ್ರ ಮಾಡ್ತೀಯಾ, ಇಲ್ಲಿಂದ ಹೊರಟು ಹೋಗು, ಇಲ್ಲವಾದರೆ ಪರಿಣಾಮ ನೆಟ್ಟಗಾಗಲ್ಲ” ಎನ್ನುತ್ತಾ ವಿಲಾಸ ಲದ್ಲಾ ಕೂಗಾಡಿ, ಚಿದಾನಂದ ಹಾಗೂ ರವಿ ನನ್ನ ಗಂಡನ್ನು ಕಟ್ಟಿಗೆಯಿಂದ ಮೈಕೈ ಹಾಗೂ ಮುಖಕ್ಕೆ ಹೊಡೆದರು. ನನ್ನ ಗಂಡನ ಮೂಗಿನಿಂದ ರಕ್ತ ಸುರಿಯಿತು. ಪಾಂಡುರಂಗ ಭಟ್ಟ ನನ್ನ ಕುತ್ತಿಗೆಗೆ ಕೈಹಾಕಿ ನನ್ನನ್ನು ಹೊರಕ್ಕೆ ದೂಡಿ ನೆಲಕ್ಕೆ ಕೆಡವಿ. ಕಾಲಿನಿಂದ ನನ್ನ ಎದೆಗೆ ಒದ್ದ. ಆಗ ನಮ್ಮ ನೆರವಿಗೆ ಬಂದ ಲಲಿತಮ್ಮ, ರತ್ನಮ್ಮ ಹಾಗೂ ಗೌರಮ್ಮ ಇವರನ್ನು ವೆಂಕಟನಾರಾಯಣ, ಚಿದಾನಂದ ಹಾಗೂ ರವಿ ಇವರು ಅವರನ್ನು ಅಡ್ಡಗಟ್ಟಿದರು. ವಿಲಾಸ ಲದ್ಲಾ ಲಲಿತಮ್ಮನ ರಟ್ಟೆ ಹಿಡಿದು ದಬ್ಬಿ ಕಟ್ಟಿಗೆಯಿಂದ ಸೊಂಟಕ್ಕೆ ಹೊಡೆದ. ರವಿ ಲಲಿತಮ್ಮ ಇವಳ ಎದೆಗೆ ಕೈಹಾಕಿ ಸೀರೆ ಎಳೆದ. ಚಿದಾನಂದ ರತ್ನಮ್ಮಳ ಎದೆಗೆ ಕೈಹಾಕಿ ಅವಳ ಜಾಕೆಟ್ ಹರಿದ. ವೆಂಕಟನಾರಾಯಣ ಗೌರಮ್ಮಳ ಸೊಂಟಕ್ಕೆ ಕಾಲಿನಿಂದ ಒದ್ದು ನೆಲಕ್ಕೆ ಬೀಳಿಸಿದ, ಪಾಂಡುರಂಗ ಭಟ್ಟ ಲಲಿತಮ್ಮ ಹೊಟ್ಟೆಗೆ, ಬೆನ್ನಿಗೆ ಕಟ್ಟಿಗೆಯಿಂದ ಹೊಡೆದ. ಆಗ ಉಷಾ, ಶಾರದ, ಉಮಾ ಇವರುಗಳು ನಾವು ತಂದಿದ್ದ ಪೂಜಾ ಸಾಮಾನುಗಳನ್ನು ಹೊರಗೆ ಚೆಲ್ಲಿದರು. ಉಷಾ ನನ್ನ ತಲೆಗೆ ಇಟ್ಟಿಗೆಯಿಂದ ಹೊಡೆದಳು. ಶಾರದ ನನ್ನ ಗಂಡನಿಗೆ “ಬನೋ ಮಾದರದವನೇ ನಮ್ಮನ್ನು ಅಪವಿತ್ರ ಮಾಡ್ಲಾ, ಎಷ್ಟು ಸೊಕ್ಕು ನಿನಗೆ” ಎಂದು ಹೇಳುತ್ತಾ ಕಾಲಿನಿಂದ ಹೊಡೆದಳು. ಉಮಾ ಕಟ್ಟಿಗೆ ತೊಗೊಂಡು ನನ್ನ ಭುಜಕ್ಕೆ ಹೊಡೆದಳು. ಮೇಲೆ ಹೇಳಿದ ಪಾಂಡುರಂಗ ಭಟ್ಟ, “ಈ ದೇವಸ್ಥಾನ ಇದೆ ತಾನೆ ನೀವು ಇಲ್ಲಿಗೆ ಬರೋದು” ಎಂದು ಹೇಳುತ್ತಾ ವಿಲಾಸ ಲದ್ಲಾ, ಚಿದಾನಂದ, ವೆಂಕಟನಾರಾಯಣ, ರವಿ, ಇವರನ್ನು ಕರೆದುಕೊಂಡು ದೇವಸ್ಥಾನದ ಗೋಡೆಯನ್ನು ಹಾರಿಕೋಲಿನಿಂದ ಕೆಡವಲು ಪ್ರಯತ್ನಿಸಿದರು. ಪಾಂಡುರಂಗ ಭಟ್ಟ “ಇನ್ನು ಮುಂದೆ ನೀವೇನಾದರೂ ಇಲ್ಲಿಗೆ ಬಂದರೆ ನಿಮ್ಮ ಪ್ರಾಣ ತೆಗೆತೀವಿ, ಊರಲ್ಲಿ ಯಾರೂ ನಿಮಗೆ ನೀರೂ ಸಹ ಕೊಡದ ಹಾಗೆ ಮಾಡ್ತೀವಿ” ಎಂದು ಪ್ರಾಣ ಬೆದರಿಕೆ ಹಾಕಿದ. ಆಗ ಗಲಾಟೆ ಕೇಳಿ ನಮ್ಮ ಊರಿನ ಮಂಜುನಾಥ, ರಮೇಶ, ಗಂಗಾಪುರದ ಗುಡ್ಡಪ್ಪ, ಬುಳ್ಳಾಪುರದ ಹನುಮಂತಪ್ಪ ನಮ್ಮ ನೆರವಿಗೆ ಬಂದಾಗ ಮೇಲೆ ಹೇಳಿದವರೆಲ್ಲರೂ ಅಲ್ಲಿಂದ ಓಡಿ ಹೋದರು.

ಆದ್ದರಿಂದ ಮೇಲೆ ಹೇಳಿದ 8 ಜನರು ನಮ್ಮನ್ನು ದೇವಸ್ಥಾನ ಪ್ರವೇಶ ನಿರಾಕರಿಸಿ, ನಮ್ಮನ್ನು ಅಡ್ಡಗಟ್ಟಿ ನಾವು ಕೀಳು ಜಾತಿಯವರು ಎಂದು ಅವಾಚ್ಯವಾಗಿ ನಮ್ಮ ಜಾತಿ ಹಿಡಿದು ನಿಂದಿಸಿ, ನಾವು ಹೆಣ್ಣು ಮಕ್ಕಳೂ ಎಂದೂ ಸಹ ನೋಡದೆ ನಮ್ಮ ಪ್ರಾಣಕ್ಕೆ ಮಾರಕವಾಗಿ ಕಟ್ಟಿಗೆಯಿಂದ ಹೊಡೆದು, ಹಾರಿ ಕೋಲಿನಿಂದ ದೇವಸ್ಥಾನದ ಗೋಡೆ ಕೆಡವಲು ಪ್ರಯತ್ನ ಮಾಡಿ, ನಮಗೆ ನೋವುಂಟು ಮಾಡಿದವರ ಮೇಲೆ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ತೆಗೆದುಕೊಂಡು, ನಮಗೆ ಪ್ರಾಣ ರಕ್ಷಣೆ ನೀಡಬೇಕಾಗಿ ಪ್ರಾರ್ಥನೆ, ನಿನ್ನ ನನಗಾದ ನೋವಿಗೆ ಚಿಕಿತ್ಸೆ ಪಡೆದು ಈಗ ಪಿಯಾರ್ಡು ನೀಡುತ್ತಿದ್ದೇನೆ.

ಇಂತಿ ತಮ್ಮ

ಸ್ಥಳ: ಮಲೇಬೆನ್ನೂರು
ದಿನಾಂಕ: 18-09-2016

ಸಹಿ
9481257219”

(Emphasis added)

The complaint is that the complainant and her family were stopped by the petitioners from entering the temple by calling the name of the caste of the complainant and also alleging that if they enter the

temple the deity would become unholy and therefore, they should not even touch the stairs of the temple. When the complainant and others protested and attempted to enter the Temple, the complainant was assaulted by pushing her and her husband was kicked and the child was also not spared. Therefore, it became a crime in Crime No.146 of 2016 for the afore-quoted offences. The registration of crime leads to investigation and the investigation leads to recording of several statements of persons who were present at the alleged scene of crime. They were all independent eyewitnesses. Recording of statements leads to the Police filing charge sheet against the present petitioners. Summary of the charge sheet, as obtaining in Column No.17, is necessary to be noticed and is therefore, extracted for the purpose of quick reference. It reads as follows:

"17. ಕೆಲಸಿನ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ

ಕಲಂ: 143, 147, 148, 323, 324, 341, 354(ಬಿ), 504, 506, ರೆ/ಎ 149 ಐಪಿಸಿ ಮತ್ತು 3(1)(X)(Xi)ಎಸ್.ಸಿ/ಎಸ್.ಟಿ.ಪಿ.ಎ ಆಕ್ಟ್ 1989:-

ಮಲೆಬೆನ್ನೂರು ಪೊಲೀಸ್ ಠಾಣಾ ವ್ಯಾಪ್ತಿಚಿು ಮಲೆಬೆನ್ನೂರು ಹೋಬಳಿ, ಕುಂಬಳೂರು ಪೊಲ್ವಾ, ವಿನಾಯಕ ನಗರ ಕ್ಯಾಂಪ್ ನಲ್ಲಿ ಪುರಾತನ ಕಾಲದ ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಿಯ ಗಡಿಯಿದ್ದು, ಇದಕ್ಕೆ ಎಲ್ಲಾ ಜಾತಿಯ ಜನರು ಪೂಜಿಸುತ್ತಾ ಬಂದಿರುತ್ತಾರೆ, ಸಂಪ್ರದಾಯದಂತೆ ಪ್ರತಿ ಹುಣ್ಣಿಮೆ-

ಅಮಾವಾಸೆಗೆ ಈ ದೇವಸ್ಥಾನದಲ್ಲಿ ವಿಶೇಷ ಪೂಜೆ ನಡೆಯುತ್ತಿರುತ್ತದೆ. ಈ ದೇವಸ್ಥಾನದ ಪಕ್ಕದಲ್ಲಿಯೇ ಸ್ವರೂಪಾಶ್ರಮ ಇರುತ್ತದೆ.

ಸಂಪ್ರದಾಯದಂತೆ(sic) ಹುಣ್ಣಿಮೆ ಪೂಜೆಗಾಗಿ ದಿನಾಂಕ: 17-092016 ರಂದು ಬೆಳಿಗ್ಗೆ 9:00 ಗಂಟೆ ಸಮಯಕ್ಕೆ ವಿನಾಯಕ ನಗರ ಕ್ಯಾಂಪ್‌ನ ವಾಸಿಯಾದ ಈ ಕೇಸಿನ ಪರಿಶಿಷ್ಟ ಜಾತಿಯ ಆದಿ ಕರ್ನಾಟಕ ಜನಾಂಗದವರಾದ ಸಾಕ್ಷಿ 1 ಮತ್ತು 4 ಹಾಗೂ ಇವರ 7 ವರ್ಷದ ಮಗ ಹನುಮಂತ ಇವರು. ಇವರು ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಸ್ಥಾನಕ್ಕೆ ಪೂಜೆಗೆಂದು ಹೋದಾಗ, ಸ್ವರೂಪಾಶ್ರಮದಲ್ಲಿದ್ದ ಕಾಲಂ ನಂ 12 ರಲ್ಲಿ ನಮೂದಿಸಿದ ಆರೋಪಿತರಾದ ಬ್ರಾಹ್ಮಣ ಜಾತಿಗೆ ಸೇರಿದ ಎ1, ಎ2, ಎ8 ಲಿಂಗಾಯಿತ ಜಾತಿಗೆ ಸೇರಿದ ಎ3, ಪಟೆಗಾರ ಜಾತಿಗೆ ಸೇರಿದ ಎ4, ಎ6 ಕಮ್ಮ ಜಾತಿಗೆ ಸೇರಿದ ಎ5 ಮತ್ತು ಎ7 ರವರುಗಳು ಆಕ್ರಮ ಗುಂಪುಕಟ್ಟಿಕೊಂಡು ಬಂದು ಸಾಕ್ಷಿ 1 ಮತ್ತು 4 ರವರನ್ನು ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಸ್ಥಾನಕ್ಕೆ ಹೋಗದಂತೆ ತಡೆದು ನಿಲ್ಲಿಸಿ, ಎ1 ರವರು ನಿಮಗೆ ಎಷ್ಟು ಧೈರ್ಯ ಮಾಡಿಗ ಸೂಳೆ ಮಕ್ಕಳಾ ಅಂತ ಜಾತಿ ನಿಂದನೆ ಮಾಡಿ ಅವಾಚ್ಯ ಶಬ್ದಗಳಿಂದ ಬೈದು ಈ ಸೂಳೆ ಮಕ್ಕಳನ್ನು ಒಳಗಡೆ ಬರದಂತೆ ಏನಾದರೂ ತೆಗೆದುಕೊಂಡು ಹೊಡೆಯಿರಿ ಅಂತ ಅಂದ ತಕ್ಷಣ ಎ4 ಮತ್ತು ಎ6 ರವರು ಸಾಕ್ಷಿ-1 ರವರ ಎದೆಗೆ ಕೈಹಾಕಿ ಏನೋ ಮಾದರ ಬೋಳಿಮಗನೆ ಇಲೆಲ್ಲಾ ಬಂದು ಅಪವಿತ್ರ ಮಾಡ್ತೀರಾ ಅಂತ ಜಾತಿನಿಂದನೆ ಮಾಡಿ ಟೀಪರ್ಚ್ ಹಿಡಿದು ಎಳೆದಾಡಿ ಹರಿದು ಎಳೆದಾಡುತ್ತಿರುವಾಗ ಸಾಕ್ಷಿ-01 ರವರು ಬಿಡಿಸಲು ಮುಂದಾದಾಗ ಎ1 ರವರು ಸಾಕ್ಷಿ-01 ರವರ ಗುತ್ತಿಗೆ ಹಿಡಿದು, ಮೈ ಕೈ ಮುಟ್ಟಿ ಎಳೆದಾಡಿ ಹೊರಗಡೆ ದೂಡಿ ನೆಲಕ್ಕೆ ಬೀಳಿಸಿ ಕಾಲಿನಿಂದ ಹೊಡೆದಿರುತ್ತಾರೆ.

ಅದೇ ಸಮಯಕ್ಕೆ ಸಾಕ್ಷಿ 5,6,7 ರವರುಗಳು ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಸ್ಥಾನದ ಪೂಜೆಗೆಂದು ದೇವಸ್ಥಾನಕ್ಕೆ ಬಂದಾಗ ಎ5, ಎ6, ಎ7 ರವರು ಇವರನ್ನು ಅಡ್ಡಗಟ್ಟಿ ತಡೆದು ನಿಲ್ಲಿಸಿದಾಗ ಎ4 ರವರು ಏ ಬ್ಯಾಡ ಸೂಳೆರಾ ನೀವು ಬಂದಿದ್ದೀರಾ ಅಂತ ಜಾತಿ ನಿಂದನೆ ಮಾಡಿ ಅವಾಚ್ಯಶಬ್ದಗಳಿಂದ ಬೈಯುತ್ತಾ ಸಾಕ್ಷಿ-05 ರವರ ರಟ್ಟೆಯನ್ನು ಹಿಡಿದು ಎಳೆದಾಡಿ ಕೊಲಿನಿಂದ ಸೊಂಟಕ್ಕೆ ಹೊಡೆದಿದ್ದು, ಎ7 ರವರು ಸಹಾ ಈ ಬ್ಯಾಡ ಹೆಂಗಸರನ್ನು ಏನ್ ನೋಡುತ್ತೀಯಾ ಎಳೆದುಕೋ ಅಂತಾ ಬೈಯುತ್ತಾ ಸಾಕ್ಷಿ-05 ರವರು ಸೀರೆಯನ್ನು ಹಿಡಿದು ಎಳೆದಾಡಿದ್ದು, ಎ6 ರವರು ಸಾಕ್ಷಿ-6 ರವರ ಕೂದಲು ಹಿಡಿದು ಎಳೆದಾಡಿ ಎದೆ ಮೇಲೆ ಕೈಹಾಕಿ ಜಾಕೀಟು ಹಿಡಿದು ಎಳೆದಾಡಿದ್ದು, ಎ5 ರವರು ಸಾಕ್ಷಿ-7 ರವರಿಗೆ ಅವಾಚ್ಯ ಶಬ್ದಗಳಿಂದ ಬೈದಾಡಿ ಕಾಲಿನಿಂದ ಹೊಡೆದು ಬೀಳಿಸಿದ್ದು, ಎ1 ರವರು ಸಾಕ್ಷಿ-5 ರವರಿಗೆ ಕಟ್ಟಿಗೆಯಿಂದ ಕೈ ಕಾಲುಗಳಿಂದ ಹಲ್ಲೆ ಮಾಡುತ್ತಿರುವಾಗ, ಎ2, ಎ3, ಎ8 ರವರುಗಳು ಅವಾಚ್ಯ ಶಬ್ದಗಳಿಂದ ಸಾಕ್ಷಿ-1, 5, 6, 7 ರವರಿಗೆ ಬೈದಾಡಿದ್ದು, ಎ2 ರವರು ಸಾಕ್ಷಿ-1 ರವರ ತಲೆಗೆ ಇಟ್ಟಿಗೆಯಿಂದ ಹಲ್ಲೆ ಮಾಡಿರುತ್ತಾರೆ.

ಈಗಾಗಲೇ ಕೆಡವಿದ್ದ ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಸ್ಥಾನವನ್ನು ಗ್ರಾಮಸ್ಥರು ತಾತ್ಕಾಲಿಕವಾಗಿ ಮತ್ತೆ ಕಟ್ಟಿಸಿದ್ದನ್ನು ಎ1 ರವರು ಕೈಯಲ್ಲಿ ಹಾರಕೋಲನ್ನು ಹಿಡಿದುಕೊಂಡು ಎ4, ಎ5, ಎ6, ಎ7 ರವರ ಜೊತೆಯಲ್ಲಿ ಹಾರಕೊಲಿನಿಂದ ಕೆಡವಲು ಮುಂದಾದಾಗ ಸಾಕ್ಷಿ-8, 9, 10, 11 ರವರುಗಳು ತಡೆದಿರುತ್ತಾರೆ ಹಾಗೂ ಜಗಳವನ್ನು ಬಿಡಿಸಿ ಕಳುಹಿಸಿರುತ್ತಾರೆ.

ಎ1 ರಿಂದ ಎ8 ರವರುಗಳು ಸಾಕ್ಷಿ-1, 4, 5, 6, 7 ರವರಿಗೆ ಇನ್ನು ಮುಂದೆ ನೀವೆನಾದರೂ ಇಲ್ಲಿಗೆ ಬಂದರೆ ನಿಮ್ಮ ಪ್ರಾಣ ತೆಗೆತೀವಿ ಅಂತ ಪ್ರಾಣ ಬೆದರಿಕೆ ಹಾಕಿರುತ್ತಾರೆ, ಸಾಕ್ಷಿ-1, 4, 5, 6, 7, ರವರಿಗೆ ಆದ ಗಾಯವು ಸಾಮಾನ್ಯ ಸ್ವರೂಪದ ಗಾಯಗಳಾಗಿರುತ್ತವೆ. ತನಿಖೆಯವೇಳೆ ಆರೋಪಿತರ ವಿರುದ್ಧ ಆರೋಪವು ದೃಢಪಟ್ಟ ಕಲಂ: 143, 147, 148, 323, 324, 341, 354(ಬಿ), 504, 506, ರೆ/ವಿ 149 ಐಪಿಸಿ ಮತ್ತು 3(1)(X)(Xi) ಎಸ್.ಸಿ/ಎಸ್.ಟಿ.ಪಿ.ಎ ಆಕ್ಟ್ 1989 ರೀತ್ಯ ಈ ಅಪಾದನಾ ಪಟ್ಟಿ ಸಲ್ಲಿಸಿರುತ್ತೇನೆ.

(Emphasis added)

The product of investigation i.e., the afore-quoted summary of charge sheet clearly indicates every act of the petitioners of hurling of abuses, assault and in particular, against accused No.1 it is alleged of holding the complainant, a lady by her neck, touching her body inappropriately, pushing her on the ground and kicking her later. It is therefore, the offence under Section 354(B) of the IPC is laid against the accused. If the complaint and the summary of the charge sheet are read in tandem, it would depict horrendous acts upon the petitioners particularly of the 1st petitioner. A perusal at the statements of witnesses recorded by the Investigating Officer including an eyewitness would clearly indicate the happening of the offences. The complainant, in her Section 164 CrPC statement before the learned Magistrate, has narrated the incident as is narrated in the statement recorded under Section 161 of the CrPC. Section 164 statement of the complainant reads as follows:-

“ದಂಡ ಪ್ರಕ್ರಿಯೆ 164 ರ ಅಡಿಯಲ್ಲಿ ಸಾಕ್ಷಿಯ ಹೇಳಿಕೆ

ದಿ: 17-09-2016 ರಂದು ನಾನು ಹಾಗೂ ನನ್ನ ಯಜಮಾನರು ವಿನಾಯಕ ನಗರ ಕ್ಯಾಂಪ್‌ನಲ್ಲಿರುವ ಗಡಿ ಚೌಡೇಶ್ವರಿ ದೇವಸ್ಥಾನಕ್ಕೆ ಹೋಗಿದ್ದು, ನಾನು ನನ್ನ 7 ವರ್ಷದ ಮಗನನ್ನು ಹಿಡಿದುಕೊಂಡು ದೇವಸ್ಥಾನದಲ್ಲಿ ನಿಂತಿದ್ದು, ನನ್ನ ಯಜಮಾನರು ಪ್ರಜೆ ಮಾಡುತ್ತಿದ್ದರು. ಆ ಸಮಯದಲ್ಲಿ ಪಾಂಡುರಂಗ ಭಟ್ಟರು ಮತ್ತು ಅವರ ಮನೆಯ ಸುಮಾರು 7-8 ಜನ ಬಂದು ನನ್ನ ಯಜಮಾನರನ್ನು ದಬ್ಬಿ ಸಿಕ್ಕಿದಂತೆ ಹೊಡೆದು, ಪಾಂಡುರಂಗ ಭಟ್ಟರು ಕೊರಳನ್ನು ಹಿಡಿದು ತಳ್ಳಿ ಜಾತಿ ಬಗ್ಗೆ ಹೀನಾಮಾನ ಮಾತನಾಡಿ, ನೀವು ಇಲ್ಲಿಗೆ ಬರಕೂಡದು, ನೀವು ಮಾದಿಗರು, ಅಂಥವರು ಇಂಥವರು ಎಂದು ಬೈದು,

ಪ್ರಜೆ ಸಮಾನುಗಳನ್ನು ಕಸಿದು ಬಿಸಾಡಿದರು. ಕೋಲು ತೆಗೆದುಕೊಂಡು ನನಗೆ ಸೊಂಟಕ್ಕೆ ಹೊಡೆದರು. ನನ್ನ ಯಜಮಾನರಿಗೆ ಇದರಿಂದ ಮೂಗಿನಲ್ಲಿ ರಕ್ತ ಬಂದು ಆತನನ್ನು ಆಸ್ಪತ್ರೆಗೆ ಕರೆದುಕೊಂಡು ಹೋಗಿದ್ದೆವು. ನೀವು ದೇವಸ್ಥಾನಕ್ಕೆ ಬರಕೂಡದು ಎಂದು ಪಾಂಡುರಂಗ ಭಟ್ಟ ಇವರು ದೇವಸ್ಥಾನದ ಗೋಡೆಗೆ ಹಾರೆ ಹಾಕಿ ಹೊಡೆದಿದ್ದರು.

ಓ ಹೇ ಕೇ ಸರಿ ಇದೆ

(ಶ್ರೀಮತಿ ಸರ್ವಮಂಗಳ ಕೆ.ಎಂ)
ಪ್ರಧಾನ ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರು ಮತ್ತು
ಜೆಎಂಎಫ್‌ಸಿ, ಹರಿಹರ.”

(Emphasis added)

The petitioners notwithstanding the aforesaid finding in the charge sheet and pretending to be innocent, seek their discharge from the array of accused. The concerned Court, appropriately recording cogent reasons, has rejected the application. The same swan song that is sung before the learned Sessions Judge in an application is repeated before this Court.

10. The learned counsel for the petitioners seeks to contend that there are no abuses hurled which would become ingredients of offence under Section 3(1)(10) or (11) now Section 3(1)(r) & (s) of the Act. At the time when the complaint was registered, the amendment to the Act has just then come about. By the time the prosecution would become aware of it, in plethora of cases charge

sheets are also filed under Section 3(1)(10) and (11) of the Act, which would not mean that petitioners would get absolved of the offences merely because a provision which has undergone amendment is quoted. Whatever crime that was made, an offence under Section 3(1)(10) and (11) is renumbered as Section 3(1)(r) & (s) of the Act under the amendment and the present existing provision reads as follows:

"3. Punishments for offences of atrocities.—⁷[(1) Whoever, not being a member of a Scheduled Caste or a Scheduled Tribe,—

- (a)
- (r) *intentionally insults or intimidates with intent to humiliate a member of a Scheduled Caste or a Scheduled Tribe in any place within public view;*
- (s) *abuses any member of a Scheduled Caste or a Scheduled Tribe by caste name in any place within public view;"*

Section 3(1) (r) makes it an offence against an accused who with an intention to insult a member belonging to Scheduled Caste or Scheduled Tribe hurls abuses in public. Section 3(1)(s) makes it an

offence against an accused if the abuses are hurled with an intention to insult in a place of public view by taking the name of the caste. The abuses are to be hurled in a public place or a place of public view.

11. On the bedrock of the ingredients of Section 3(1)(r) and (s) of the Act, if the facts narrated hereinabove are noticed, it would unmistakably emerge that ingredients of the section are attracted, as the abuses are hurled against the complainant and her family only with an intention to insult as the allegation is, since the complainant and the family belonged to Scheduled Caste, they were insulted and stopped from entering the Temple. It is not a case where the petitioners did not know to which caste the complainant her family belonged to. They are fully aware of it. Being fully aware of the caste of the complainant and her family, they were stopped from entering the temple only because they belonged to the said caste and abuses were hurled outside the temple. If this cannot construed to be a place of public view or even a public place, I fail to understand what else could be. Therefore, all the necessary ingredients of Section 3(1)(r) and (s) of the Act are clearly found in

the case at hand. The offences under the Act are, therefore, appropriately laid against the petitioners.

12. The learned counsel for the petitioners has strenuously contended by taking this Court through several judgments rendered by this Court in the cases of (i) **P.S. SRIDHAR v. STATE OF KARNATAKA**¹ (ii) **BHIMARAO GOPAL BIDARI v. STATE OF KARNATAKA**², (iii) **T.NARAYANA SWAMY v. STATE OF KARNATAKA**³ and (iv) **PADMAYYA v. STATE OF KARNATAKA**⁴ that the petitioners cannot be charged with the offences so alleged. These judgments are distinguishable on the facts obtaining in those cases without much *ado*. A clear finding is rendered in all the aforesaid judgments that there were no ingredients of Section 3(1)(r) and (s) of the Act present therein and there was no intention even to hurl abuses against members belonging to Scheduled Castes or Scheduled Tribes. The case at hand is completely different than the facts obtaining in the aforesaid cases. The abuses are hurled and hurled in public which is viewed by

¹*Crl.P.No.3014 of 2018 decided on 18th November, 2021*

²*Crl.P.No.101343 of 2020 decided on 15th March, 2022*

³*W.P.No.5316 of 2020 decided on 8th July 2022*

⁴*Crl.P.100428 of 2021 decided on 17th October, 2022.*

several public as it was outside the doors of the Temple and the Temple is, trite, a public place. Therefore, the challenge to the offences under the Atrocities Act so laid tumbles down.

13. What remains are the offences under the IPC. The charge sheet is filed for offences under Sections 506, 341, 504, 143, 147, 148, 149, 323, 324 and 354(B) of the IPC. If the ingredients of these offences are considered on the bedrock of the complaint and the charge sheet, they are all met. The 1st petitioner is alleged to have touched the body of the complainant inappropriately, kicked, pushed her down and again kicked. If this cannot fall as the ingredients of Section 354(B) or Section 323 or even Section 324 of the IPC, I again fail to understand what it could be. All the other offences are incidental to the ingredients of the aforesaid offences. The plea of the petitioners that it is an act of wrecking vengeance for having filed a civil suit is contrary to facts narrated in the complaint or the summary of the charge sheet. If, notwithstanding the aforesaid facts, this Court would interfere in a case of this nature and obliterate the proceedings against the petitioners, it would be putting a premium on the alleged acts. There are scores

and scores of cases which are entertained even at the crime stage and quashed by this Court in exercise of its jurisdiction under Section 482 of the Cr.P.C., holding that searching for a case where a member belonging to scheduled caste or scheduled tribe has actually suffered abuses was like searching for a *needle in the haystack*. The case at hand is clearly a *needle in the haystack*, as the abuses and the allegations are all *prima facie* found and therefore, no interference can be called for.

14. It is rather unfortunate that despite constitutional abolition of any form of untouchability, it still remains and persists in rural areas of the nation. Although temples are seen to be symbols of unity and inclusivity, denial of rights of temple entry and worship, to persons belonging to scheduled castes and scheduled tribes, still looms large. This attitude of the petitioners is undoubtedly regressive for they have denied entry into a temple, only on the score that the complainant and her family belong to scheduled caste. This discrimination should stop, and stop forthwith. The fact that it is still prevailing shocks the conscience of the Court. Human beings are to be treated as human beings.

Deity in the temple cannot even be imagined to be belonging to a few. Worshipping of the deity, by entering into the temple, is to be given to one and all. Any kind of bigotry or discrimination is unacceptable. Trial in such cases cannot be interdicted. There are complete ingredients of the offences so alleged present in the case at hand.

15. For the aforesaid reasons, I pass the following:

ORDER

- (i) The petition lacking in merit, stands rejected.

- (ii) Since the complaint is of the year 2016 and we are close to the year 2024, eight years have passed by. Therefore, the concerned Court shall make an endeavour to complete proceedings as expeditiously as possible and at any rate within six months from the date of the order. It is needless to observe that the parties to the *lis* shall cooperate in the conclusion of the proceedings.

It is made clear that the observations made in the course of the order are only for the purpose of consideration of the case under Section 482 of the Cr.P.C. and the same shall not bind or influence further proceedings in any manner.

Consequently, I.A.No.1 of 2023 also stands disposed.

**Sd/-
JUDGE**

bkp
CT:MJ